

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415
IB/869/ND/2022

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Kailash Chandra Joshi	...	Respondent

Under Section 95 (1) of IBC,2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Raman Tomar, Adv
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **10.05.2024**.

Sd/-
(Court Officer)